

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 23RD FEBRUARY, 2012 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. OATH/AFFIRMATION BY A MEMBER

Smt. Renuka Bishnoi elected in the bye-election from 47-Adampur Assembly Constituency of the Haryana Legislative Assembly held on the 30th November, 2011 to make and subscribe the oath/affirmation of allegiance to the Constitution.

II. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 23rd February at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

III. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Col. Rao Ram Singh, former Union Minister of State.
2. Pandit Chiranji Lal Sharma, former Minister and former Member of Parliament.
3. Shri Mani Ram Bagri, former Member of Parliament.
4. Shri Mange Ram, former Minister of State, Haryana.
5. Shri Brahm Singh, former Deputy Minister of Haryana.
6. Shri Piru Ram, former Chief Parliamentary Secretary of Haryana.
7. Shri Gian Chand Oadh, former Member of Haryana Legislative Assembly.
8. Rao Vijay Vir Singh, former Member of Haryana Legislative Assembly.
9. Freedom Fighters of Haryana.
10. Martyrs of Haryana.
11. School Van Tragedy.
12. Others.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

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| (i) THE SPEAKER | to report the time table fixed by the Business Advisory Committee in regard to various business. |
| (ii) A MEMBER OF
THE COMMITTEE | to move that this House agrees with
the recommendations contained in the First
Report of the Business Advisory Committee. |

V. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Haryana Rural Development (Amendment) Ordinance, 2011 (Haryana Ordinance No. 1 of 2012).
2. A MINISTER to lay on the Table the Haryana Rural Development (Second Amendment) Ordinance, 2012 (Haryana Ordinance No. 2 of 2012).

3. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.4/Const./Art.320/2011, dated the 13th April, 2011 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
4. A MINISTER to re-lay on the Table the General Administration Department Notification No. S.O.47/H.A.3/1970/Ss. 8 and 9/2011, dated the 2nd June, 2011 regarding amendment in Haryana Ministers Allowances Rules, 1972, as required under section 9 (2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
5. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.25/Const./Art.320/2010, dated the 29th October, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
6. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.26/Const./Art.320/2010, dated the 13th December, 2010 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
7. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.14/Const./Art.320/2011, dated the 12th September, 2011 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
8. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.16/Const./Art.320/2011, dated the 16th December, 2011 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
9. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.3/Const./Art.320/2012, dated the 17th January, 2012 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
10. A MINISTER to lay on the Table the Home (Police) Department Notification No. S.O. 53/H.A.25/2008/S.92/2011, dated the 10th June, 2011 regarding Punjab Police (Haryana Amendment) Rules, 2011, as required under section 92 (2) of the Haryana Police Act, 2007.
11. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/23/2010/1st Amendment/2011, dated the 5th September, 2011, as required under section 182 of the Electricity Act, 2003.
12. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.
13. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2006-2007, as required under section 619-A (3)(b) of the Companies Act, 1956.
14. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.

15. A MINISTER to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2006-07, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
16. A MINISTER to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2008-2009, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
17. A MINISTER to lay on the Table the Annual Report of Haryana Police Housing Corporation Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
18. A MINISTER to lay on the Table the Annual Report of Haryana Police Housing Corporation Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.
19. A MINISTER to lay on the Table the 42nd Annual Report of Haryana Warehousing Corporation for the year 2008-09, as required under section 31(11) of the Warehousing Corporation Act, 1962.
20. A MINISTER to lay on the Table the 43rd Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Panchkula for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.
21. A MINISTER to lay on the Table the 37th Annual Report of Haryana Seeds Development Corporation Limited for the year 2010-2011, as required under section 619-A (3)(b) of the Companies Act, 1956.
22. A MINISTER to lay on the Table the 10th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2006-2007, as required under section 619-A (3)(b) of the Companies Act, 1956.
23. A MINISTER to lay on the Table the 11th Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2007-2008, as required under section 619-A (3)(b) of the Companies Act, 1956.
24. A MINISTER to lay on the Table the Annual Report of Dakshin Haryana Bijli Vitran Nigam Limited for the year 2009-2010, as required under section 619-A (3)(b) of the Companies Act, 1956.
25. FINANCE MINISTER to lay on the Table the Finance Accounts (Volume-I & II) of the Government of Haryana for the year 2010-2011 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
26. FINANCE MINISTER to lay on the Table the Appropriation Accounts of the Government of Haryana for the year 2010-2011 in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
27. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2011 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

28. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2011 (Commercial) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
29. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2011 on State Finances Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VI (i) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs. 370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs. 290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs. 10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iv) **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENTION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON
COMMITTEE OF
PRIVILEGES :

to present Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of car as HR-70 L-0009. He further stated that the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

VII. **PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE**

THE CHAIRPERSON

to present the Preliminary Report of Committee of the House to examine the Irregularities Committed by Trusts/Societies of family members of Shri Om Prakash Chautala, MLA.

CHANDIGARH:
THE 22ND FEBRUARY, 2012.

SUMIT KUMAR,
SECRETARY.